

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. C.P. (IB)/260(MB)2024

IN THE MATTER OF

Q West Infrastructure Private Limited

... Petitioner

Vs

Grevek Investments And Finance Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Anirudha Lad (PH)

For the Respondent: Adv. Sameer Singh (PH)

ORDER

Both the Counsels jointly pray for a short adjournment stating that the parties are negotiating and attempting to resolve the matter. In view of the request made, adjourned to **23.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/